

(c) The exports of marine products in terms of value for five years period ending 31st March, 1989, is given below :—

Year	(Rs. in crores)
1984-85 . . .	384.29
1985-86 . . .	398.00
1986-87 . . .	460.67
1987-88 . . .	531.20
1988-89 . . .	597.85

Spending money in a Parliamentary constituency as per local M.P.'s Suggestion

464. SHRI ATAL BIHARI VAJPAYEE :

SHRI PRAMOD MAHAJAN :

SHRI KRISHAN LAL SHARMA :

Will the Minister of FINANCE be pleased to state :

(a) whether he has received any suggestion as reported in the Hindustan Times of 1st April, 1990 from a Member of the Parliament that Rs. 815 crores be provided for the 543 Parliamentary constituencies, wherein money would be spent by the concerned Government agencies but the projects would be as per the suggestions of the local M.P. in the fields of agriculture, rural sanitation, seed processing and storage facilities control of desertification dry land farming afforestation, slum improvement, drinking water supply, health clinics etc; and

(b) if so, what is Government's response thereto?

**THE DEPUTY MINISTER
IN THE MINISTRY OF FINANCE**

(SHRI ANIL SHASTRI) : (a) A suggestion has been received from some Members of Parliament that Rs. two crores may be allocated for each Parliamentary constituency for undertaking development works on the suggestions of the concerned Members.

(b) As decentralised Planning, particularly the area development concept catches on, comprehensive attention to the requirements in each Panchayat/Mandal Panchayat/Zila Parishad will become an integral part of planning. The present Planning Commission is working towards this goal. It is not considered either advisable or feasible to make budget provision on a Constituency basis separately.

**Refinancing of co-operative banks
by NABARD**

465. SHRI TALARI MANOHAR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that NABARD has extended certain relaxations to enable the cooperative banks to go ahead with refinancing during the ensuing kharif season ; and

(b) if so, what are the details thereof?

**THE DEPUTY MINISTER
IN THE MINISTRY OF FINANCE
(SHRI ANIL SHASTRI) :**
(a) and (b) Seasonal Agricultural Operation (SAO) loans are advanced normally to non-defaulting members of the Primary Agricultural Cooperative Societies on the condition that the borrower should repay the same on due date i.e. either by the end of February or end of May for Kharif and Rabi crops, respectively. Further the Central Cooperative Banks (CCBS) are expected to recover 30% of the total

demand or 40% of the Kharif demand to be eligible for fresh borrowing from National Bank for Agriculture and Rural Development (NABARD) after 1st April or 40% of the total demand by end of June to be eligible to operate on the credit limit sanctioned from 1st July. NABARD has, however, relaxed the conditions upto 30th June 1990 for financing current kharif season. In order to ensure adequate flow of credit for ensuring 1990 kharif season, NABARD has given some relaxations in regard to sanction and operation of the credit limits sanctioned to State Cooperative Banks (SCBs) viz. (i) the seasonality discipline has been dispensed with ; (ii) maintenance of non-overdue cover during the year 1989-90 has been relaxed for drawals on the credit limit sanctioned to CCBs ; (iii) condoning defaults by SCBs in the repayment of loans ; (iv) the condition that the SCBs and CCBs would have to maintain 75% of the stipulated minimum involvement on a weekly basis would be waived ; and (v) sanction of additional limits would be considered. These relaxations would help the cooperative banks to meet the credit demand for 1990 kharif operations.

**Expansion of Bank Branches in
Andhra Pradesh during Eighth
Plan period**

466. SHRI TALARI MANOHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government have a proposal for expansion of bank branches during the Eighth Five Year Plan period in Andhra Pradesh; and

(b) if so, what is the number of new branches of different nationalised commercial banks proposed to be set up during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and

(b) The previous Branch Licensing Policy (1985-90) came to an end on 31-3-1990. The new Branch Licensing Policy for Eighth Five Year Plan has not yet been finalised by Reserve Bank of India. 83 licences issued under the previous Branch Licensing Policy for the State of Andhra Pradesh, are pending for utilisation and the RBI has extended the validity period for these licences, upto September 30, 1990.

Representation of financial institutions on the Boards of MRTP companies

467. SHRI KRISHNA KUMAR BIRLA: Will the MINISTER OF FINANCE be pleased to refer to the answer to Unstarred Question 2138 given in the Rajya Sabha on the 29th March, 1990 and state;

(a) what are the details of the existing guidelines for the appointment of the nominees of financial institutions such as LIC, GIC, UTI, IDBI, IFCI, & ICICI on the Boards of the MRTP companies; and

(b) whether there have been any instances of deviation from the laid down guidelines, if so, the details thereof stating the circumstances for such deviation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) As for existing guidelines financial institutions are expected to appoint nominee directors on the Boards of all MRTP Companies assisted by them. As regards non MRTP Companies, nominee directors are to be appointed on a selective basis where the unit is having problems which may affect its viability, institutional holding is more than 26% or where institutional stake by way of loans/investments exceeds Rs. 5 crores.

Institutions have reported no deviation from the guidelines. However, in circumstances like units